

BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 593 OF 2023

IN THE MATTER OF:

Mursaleen

.... Applicant

versus

State of Haryana & Ors.

.... Respondents

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**SAURABH RAJPAL AND VINAY KR. SINGH
(ADVOCATES FOR RESPONDENT NO.21)**

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PLACE – NEW DELHI

DATE - 18.03.2024

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 593 OF 2023**

IN THE MATTER OF:

Mursaleen Applicant

versus

State of Haryana & Ors. Respondents

**REPLY ON BEHALF OF ANSWERING RESPONDENT NO.
21 – M/S ELITE MINING CORPORATION**

MOST RESPECTFULLY SHOWETH:

1. That the above captioned matter is filed by the present Applicant namely Sh. Mursaleen alleging that answering Respondent no. 21 (hereinafter to be referred as the ‘answering Respondent’) made rampant mining operations and excessive/illegal Sand, Bajri and Boulder (BGS) Mining in District Yamuna Nagar, Haryana and further, alleged that answering Respondent is operating without the required/requisite documents by the concerned authorities.
2. That this Hon’ble Tribunal *vide* order dated 06.10.2023, in pursuance to the above allegations as alleged by the Applicant, called for the report covering the points related to District Survey Report, Comprehensive Mining Plan, Replenishment Studies and defective Environmental Clearances (ECs) from the Respondent No. 6, State Level Environment Impact Assessment Authority (SEIAA), Haryana.

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3. That on 20.12.2023 Respondent No. 6, State Level Environment Impact Assessment Authority (SEIAA), Haryana submitted an interim status report and sought further time to file a consolidated report. That this Hon'ble Court, after perusing the interim status report which did not give any clear picture regarding the issues in hand, granted six weeks' time to file consolidated report.
4. That on 11.02.2024 Respondent No. 6, State Level Environment Impact Assessment Authority (SEIAA), Haryana submitted a consolidated report which clearly explains about the status of mining in the entire Yamuna Nagar, Haryana.
5. That pursuant to above, the present reply is being placed by the answering Respondent. The answering Respondent has carefully gone through the contents of the Original Application and Inspection Report, after having read and understood the contents thereof. Further the Original Application does contain any facts and evidences qua the allegations made hence, the answering Respondent is filing the present Reply to bring out the true and correct facts and documents on record for the proper adjudication of the present issue in hand.
6. That answering Respondent denies each and every averment, allegation, contention and submission made by the Original Applicant in the captioned Original Application, unless the same are specifically admitted herein below.
7. That the answering Respondent i.e. M/s Elite Mining Corporation is a proprietorship firm and engaged in the

business of sand mining over an area 49.67 hectares in village Gumthala, Tehsil – Jagadri, district Yamuna Nagar, Haryana.

PRELIMINARY SUBMISSION(S):

8. At the outset, it is submitted that the present original application is barred by limitation by section 14 (3) under the NGT act, as the applicant has raised the various issues pertaining to environment qua several lease holders among which one of the leases is of the answering Respondent. It is submitted that the applicant by way of present original application has raised the issues qua the Mining lease, Mining Plan, Consent to Operate, DSR, Replenishment Study, Environmental Clearance and all these issues are barred by limitation as the present application is filed after six months from the date of the grant or from the date of the cause of action. Moreover, applicant has not filed any application for condonation of delay with the original application, hence the present Application to be dismissed at the threshold.
9. It further submitted, that applicant herein has not annexed any document so as to substantiate its allegations made in the present application which shows the present application has been filed raising frivolous allegations so as to harass the answering respondent and several other similarly situated mine owners and thereby misusing the Judicial System.
10. It is further submitted, that the answering respondent herein is only involved in mining of sand for which the environmental clearance has been granted and in fact there no Bajri or Gravel in the lease area of the answering Respondent. Hence, the

allegations qua the answering Respondent are frivolous and does not do not survive.

**HAVING VALID CONSENT TO OPERATE,
ENVIRONMENTAL CLEARANCE AND REQUISITE
PERMISSION:**

11.It is submitted that the answering Respondent has valid leased deed, Consent to Operate letter issued by Haryana State Pollution Control Board and Certificate of Environmental Clearance granted by SEIAA Haryana necessary and all other requisite permission(s) as required under the law. The Project Proponent has been following all the terms and conditions, and requisite guidelines for the sand mining on the leased land in accordance with law.

12.It is further submitted that the vide order dated 06.10.2023 a factual report qua the allegations made in the original application was also sought by this Hon'ble Tribunal by the SEIAA which has duly reported in its report that the mining lease of the answering Respondent is valid and is working with all the requisite permission(s). Thus, this shows the allegation made by the original applicant is bald and frivolous.

**ISSUE WITH RESPECT TO REPLENISHMENT
STUDY & MINING PLAN:**

13.It is submitted that answering Respondent got prepared the Mining Scheme and Progressive Mine Closure Plan from the certified person. At this juncture it is important to mention here that the mining plan and progressive Mine closure plan of Gumthala South Block/ YNR B-17 for Sand (minor mineral)

was approved *vide* letter no **DMG/HY/MP/GB/YNR/20151272-75** dated **23.02.2016** by the Department of Mines and Geology, Haryana, Chandigarh and the same is valid till 23.03.2024.

14. It is submitted that the answering Respondent in accordance with the guidelines get studied the replenishment of materials in order to ascertain the quantity of materials replenished. That the replenishment study of materials has been conducted for the year 2023 in Pre-Monsoon period i.e. 13th -15th June 2023 & Post-monsoon period i.e. 10th – 13th October 2023 and a report of replenishment study has also been submitted to the Regional Officer, Haryana State Pollution Control Board, Yamuna Nagar (Haryana).

A copy of the relevant pages of the Replenishment study of the year 2023 is annexed herewith and marked as **ANNEXURE R-1**.

MINING DONE WITHIN THE LEASE AREA

15. It is worthwhile to note that at page 662 report dated 11.02.2024 it has been categorically mentioned by the SEIAA that the mining activity is being done within the allotted lease area as per the DGPS demarcation area, the following extract of the inspection report dated 11.02.2024 is quoted hereinbelow for ready reference;

Consequently, in compliance of the orders of Director General, Mines & Geology Department, Haryana, vide Endst No. DMG/Hy/Glg/YNR/518 dated 01.02.2024, the mining Blocks of District Yamuna Nagar were jointly inspected by Mining Department's Surveyor and the Kanungo, Tehsil-Radaur (Yamuna Nagar) on

04.02.2024 and 06.02.2024 respectively. The findings of joint inspection report, regarding the operational mining blocks in district Yamuna Nagar, are reiterated hereinafter in brief: -

Sr. no.	Name of Mining Block	Name of Allottee	Minerals allowed for excavation	Area (in Ha) and dept of Excavation allowed	Observation & remarks
1	Gumthala South Block YNR B 17	Elite Mining Corporation	Sand	49.67 Ha 03 meter	The team observed that activity is operational within the allotted lease area (Khasra Numbers) as per DGPS demarcation

BRIEF FACTS:

1. That the answering Respondent has valid leased deed, Consent to Operate letter issued by Haryana State Pollution Control Board and Certificate of Environmental Clearance granted by SEIAA Haryana necessary permission from DGMS and all other requisite permission. That the Project Proponent has been following all the terms and conditions, and requisite guidelines for the mining of sand on the leased land in accordance with law.
2. That the answering Respondent participated in an e-auction for obtaining mining contract(s) of sand minor mineral mines of **Gumthala South block/ YNR B-17** of the district Yamuna

Nagar, held on 05.11.2015 and 06.11.2015 on the State Government web portal, wherein answering Respondent offered highest bid of Rs.04,59,50,000/- (Four Crores Fifty-Nine Lakhs Fifty Thousand only) per annum against the Reserved Price of Rs.04,59,50,000/- (Four Crores Fifty-Nine Lakhs Fifty Thousand only).

3. Thereafter, the above bid was accepted and Letter of Intent (LOI) dated 30.11.2015 was issued by Director General, Department of Mines and Geology, Haryana in favor of the answering Respondent. The Letter of Intent dated 30.11.2015 stated following terms and conditions i.e. contract for 9 years, commencing with effect from the date of environmental clearance by the competent authority or on expiry of a period of 12 months from the date of this communication of acceptance of highest bid/issuance of **“Letter of Intent”** whichever is earlier, area for mining 49.67 hectares and extraction quantity 7293 metric ton per day.

A copy of the Letter of Intent (LOI) dated 30.11.2015 issued by the Director General, Mines and Geology Department Haryana is annexed herewith and marked as **ANNEXURE R-2**.

4. That the answering Respondent got its Mining Plan prepared by M/s Overseas Min-Tech Consultants which is valid till 23rd March 2024, the Mining Plan included a Progressive Mine Closure Plan and the Mining Plan was approved by the concerned authority on 23.02.2016.

A copy of the Mining plan approved by the department of mines and geology; Haryana Dated 23.02.2016 is annexed herewith and marked as **ANNEXURE R-3**.

5. That on 14.03.2016 the answering Respondent submitted an application before the State Environment Impact Assessment Authority, Haryana (hereinafter to be referred as 'SEIAA Haryana') seeking prior approval for Environmental Clearance for the mining project under the Environment Impact Assessment Notification'2006.
6. That the assessment regarding Environmental Impacts and Environmental Management Plan was conducted between the period of May 2015 to April 2016 and after the completion it Final Report on Environmental Impact Assessment (EIA) and Environmental Management Plan was submitted on 04.04.1016 wherein; the Final Report is sign and approved by the representatives of the concerned authorities.
7. That on 12.01.2017 the answering Respondent sent a letter to SEIAA Haryana enquiring about the pending application seeking environmental clearance for the mining project.
16. That on 09.03.2017, the SEIAA Haryana, after having public hearing, granted Environmental Clearance (EC) to the answering Respondent for mining over an area 49.67 hectares in village Gumthala, Tehsil – Jagadri, district Yamuna Nagar, Haryana.
A copy of the Environmental Clearance granted by SEIAA Haryana dated 09.032017 is annexed herewith and marked as **ANNEXURE R-4**.
8. That on 03.04.2017 Haryana State Pollution Control Board issued the Consent to Establish *vide* no. **HSPCB/Consent/: 31300417YAMCTE3968960** to the answering Respondent for the period of 5 years i.e. from 03.04.2017 to 02.04.2022.

A copy of the Consent to Established dated 03.04.2017 is annexed herewith and marked as **ANNEXURE R-5**.

9. That on 30.12.2021 the answering Respondent filed an application bearing no. 19462942 before the regional office Yamuna Nagar for obtaining Consent to Operate for the above said mining unit.

10. That on 14.02.2022 Haryana State Pollution Control Board granted Consent to Operate, which is valid for the Period of 19.04.2022 – 30.09.2024, to the answering Respondent.

A copy of the Consent to Operate dated 14.02.2022 is annexed herewith and marked as **ANNEXURE R-6**.

11. That, in view of the above facts and circumstances of the case and the answering Respondent has a good case on merits and the Original Applicant has made bald allegation without any proofs/evidence to substantiate its allegation hence, the present original Application may be dismissed with cost as mere allegations have been made without any cogent proof qua the answering Respondent.

12. That the supporting Affidavit is being filed along with this Reply.

FILED BY

THROUGH



**SAURABH RAJPAL AND VINAY KR. SINGH
(ADVOCATES FOR RESPONDENT NO.21)**

**M/s ELITE MINING CORPORATION OFFICE:-D-206,
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PLACE – NEW DELHI

DATE - 18.03.2024

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI ORIGINAL APPLICATION NO. 593/2023

IN THE MATTER OF:

Mursaleen

...APPLICANT

VERSUS

State of Haryana & Ors.

...RESPONDENTS

AFFIDAVIT

I, U.P. Singh, S/o Sh. Durga Singh Aged About 32 Years, R/o. 146 Kalyan Pur, Haryana

do hereby solemnly affirm and declare as under:

- 1. That I am the Respondent no. 2 in the instant OP and I am well conversant with the facts and circumstances of the case and thus competent to swear this affidavit.
2. That the accompanying Reply have been drafted under my instructions, which I have read and understood. I further state that the averments made therein are true and correct to my knowledge and belief.
3. That the Annexures filed along with the Reply are true copy of their respective originals.

Signature of Deponent
DEPONENT

VERIFICATION

Verified at 16 MAR 2024, New Delhi on this 16 day of March 2024 that the contents of my aforesaid affidavit are true and correct to my knowledge and belief. No part of it is false nor anything material has been concealed therefrom.



ATTESTED

Signature of Notary Public, Delhi

16 MAR 2024

Signature of Deponent
DEPONENT

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Replenishment Study Report for Sand Mine located at Gumthala South Block –YNR-B-17
 Distt: Yamunanagar (Haryana) for production capacity of 21.88 Lakh TPA, Lease Area 49.67 ha.
 Period : 2023

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Replenishment Study Report for Sand Mine located at Gumthala South Block –YNR-B-17
Distt:Yamunanagar (Haryana) for production capacity of 21.88 Lakh TPA, Lease Area 49.67 ha.
Period : 2023

**SUBJECT: REPORT ON REPLENISHMENT STUDY FOR RIVER BED MINING
PROJECT OF MINOR MINERAL SAND OF GUMTHALA SOUTH BLOCK-YNR-B-17
,YAMUNANAGR (HARYANA) OF M/S ELITE MINING CORPORATION
Regd. Office -H.No.375/10, Sita Shyam Colony Safidon, Jind, Haryana.**

References:

- a) Environmental Clearance vide letter no. SEIAA/HR/2017/108 dated 09.03.2017
- b) Mining Scheme & Progressive Mine Closure Plan bears the approval of competent authority – Director, Department of Mines & Geology, Haryana.

1) The Project : M/s Elite Mining Corporation, Regd. Office -H.No.375/10, Sita Shyam Colony Safidon, Jind was the highest bidder (4.595 Crores) for the Sand quarries of Gumthala South Block/YNR B-17 for which auction was held on 05-06.11.2015 (Details of area enclosed as annexure-1) Letter of Intent was issued by the Director Mines & Geology Haryana vide letter no DMG/Hy/Cont/Gumthala South Block/YNR B-17/2015/10066 dated 30-11-2015 for Mining of Sand(Minor Mineral) in one revenue village of Gumthala South Block/YNR B-17, over an area of 49.67 hectares in district Yamunanagar, Haryana for a period of 9 years.

The co-ordinates of Mine Lease area are- latitude and longitude: Pillar No. A-N 29° 58' 29" E 77° 13' 47" Pillar No. B -N 29° 58' 30" E 77° 13' 50.5" Pillar No. C- N 29° 58' 16" E 77° 13' 48.5" Pillar No. D- N 29° 58' 02" E 77° 13' 46" Pillar No. E- N 29° 58' 02" E 77° 13' 45" Pillar No. F- N 29° 57' 38" E 77° 13' 45" Pillar No. G- N 29° 57' 24" E 77° 13' 37" Pillar No. H- N 29° 57' 38" E 77° 13' 13" Pillar No. I- N 29° 57' 40" E 77° 13' 20.5" Pillar No. J- N 29° 57' 46" E 77° 13' 27" Pillar No. K- N 29° 58' 06" E 77° 13' 28" Pillar No. L- N 29° 58' 10" E 77° 13' 32" Pillar No. M- N 29° 58' 10" E 77° 13' 39" Pillar No. N- N 29° 58' 15" E 77° 13' 43" Pillar No. O- N 29° 58' 15" E 77° 13' 42" Pillar No. P- N 29° 58' 25" E 77° 13' 42"

2) Objective for Replenishment Study

As per the requirement of EC condition mentioned at Sr. No. 19 “ That the Project Proponent shall submit annual Replenishment Report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then mining activity/production levels shall be decreased/stopped accordingly till the replenishment is completed.”

As per Sr. No. 7 of EC condition, the Project Proponent shall appoint a Monitoring Committee to monitor the replenishment study, traffic management, levels of production river Bank erosion and maintenance of Road etc. The proponent should carry out replenishment study annually to ascertain the quantity of material replenished and production should not be more than the quantity replenished. The proponent will submit the replenishment study report to Regional Office, MoEF & CC every year. The proponent should carry out a comprehensive replenishment study considering data collected at same location and at same time on annual basis and same need to be submitted to Regional Office, MoEF & CC and state Government authority.

3) Period of Replenishment Study (2022)

- a) The Pre-monsoon Period: 13 to 15th June- 2023
- b) The Post-Monsoon Period : 10 to 13th October-2023

4) Need for present Annual Replenishment Study

- As per Additional Conditions of EC (A-vi) , the Project Proponent should carry out replenishment study annually to ascertain the quantity of material replenished.
- The proponent will submit the replenishment study report to Regional Office, MoEF&CC every year. The proponent should carry out a comprehensive replenishment study considering data collected at same location and at same time for at least three years and same needs to be submitted to Regional Office, MoEF&CC after every three years;

4a) To fulfill to objective of the replenishment study and to comply with the terms of Environmental Clearance (EC) letter conditions the Project Proponent constituted “Monitoring Committee” of following experts for this purpose :

- i) Dr. S.N. Sharma : Mining Expert
- ii) DC Yadav : Sr. Geologist
- iii) Yogeshwar P Mishra : Environmental Expert cum Drone Survey expert
- iv) Arafat Khan : GIS cum Survey Expert
- v) RK Srivastva : Mine Manager

5. Software & Equipment Deployed

Equipment:

- GPS
- Drone

Software:

- Drone Mapper (Software)
- DJI Mavic GPS & Glonass Based Software
- Arc Gis 10.8 (Software)
- AutoCAD 2011 (Software)

In addition to above, Project Proponent (M/s Elite Mining Corporation) appointed M/S JBB Technocrat Private Limited, Faridabad (Haryana), an Environmental Consulting Company for undertaking

- a) Pre-monsoon survey and replenishment study
- b) Post-monsoon survey and replenishment study
- c) To prepare composite sections of pre and post monsoon survey findings
- d) To calculate the volume of sand replenished during study period.
- e) Finally to prepare “Replenishment Study Report” and to submit it to the Regional Office, MoEF&CC.

6. Replenishment Study

6.1 General Introduction:

Sediment is a naturally occurring material that is broken down by processes of weathering and, erosion and is subsequently transported by the action of wind, water, or ice or by the force of [gravity](#) acting on the particles

Sand is an essential minor mineral used extensively across the country as a useful construction constituent and variety of other uses in sports, agriculture, glass making (a form of sand with high silica content) etc. It is common knowledge that minerals are Non-renewable but this form of mineral naturally gets replenished from time to time in a given river system and is very much interrelated to the hydrological cycle in a river basin. But its over-exploitation and indiscriminate mining supersedes replenishment & optimum extraction is overtaken by profits, extraction has exceeded its replenishment rate and it neglects laws of mineral conservation.

The Rivers originating from the Himalayas bring with them lots of aggregate materials whereas as they move downstream, only finer elements / minerals like sand are found in abundance. Rivers also act as natural administrative boundaries among the states and this gives rise to improper and unclear demarcation of boundaries as the river keeps changing its course from time to time thereby unclear administrative controls and mechanisms becomes a point of excuse for administration for any illegal activity taking in this disputed area. River Yamuna near Dakpathar barrage leaves Uttarakhand and enters Himachal Pradesh.

The YAMUNA RIVER is the biggest tributary of the river Ganga in North India. Its source in the Yamunotri glacier at an elevation of 6387 mtrs on South western sides of Banderpooch crests in the lower Himalayan ranges. The overall span of the Yamuna river is 1376 Kms (855 miles) with catchment area of 366223 square km (141,399 square km). This encompasses 40.2 % of the whole Ganga valley, prior to joining Ganga at Triveni Sangam in Allahabad (UP)

Itinerary of Yamuna River:

The river passes through many states such as Uttarakhand, UP, Haryana, going across to HP and then Delhi. With yearly discharge of around 10,000 cubic billion meters (cbm) and consumption of 4400 cbm (of which irrigation comprises 96%), the river represents above 70% of water provision of Delhi. Yamuna water are fairly good quality for its entire span from Yamunotri in Himalayan ranges to Wazirabad in Delhi, the length of which is around 375 Kms..

Itinerary of Drainage area of Yamuna:

The origin of Yamuna is situated in the Yamunotri glacier at an elevation of 6387 mtrs on SE sides of Bander pooch crests, which are located in the Mussoorie range of lower Himalayan range in Uttarakashi district of Uttarakhand, to the North of Haridwar. From this place Yamuna runs to South around 200 Kms across the Shivalik mountain ranges and lower Himalayan ranges.

A significant portion of its beginning of Drainage basin (with total area of 2320 square km) is situated in HP and a major tributary sapping the upper drainage basin in the Tons, which is also biggest and most extensive tributary of the Yamuna. Other tributaries in the area are the Rishi Ganga, Giri, Hanuman Ganga, Kunta & Bata, which sap the upper drainage basin of the huge Yamuna river. Subsequently, the river moves down the terrains of Doon basin at DakPathar close to Dehradun, in this place water is redirected into a channel for the purpose of electricity generation. Once it goes across the Sikh religious place of Ponta Sahib, the river arrives at Tajewala in the Yamunanagar district of Haryana where a dam was constructed in

1873. This dam is the origin of the two major channels or water courses – Eastern Yamuna Canal and Western Yamuna Canal and both drain in UP & Haryana.

The Western Yamuna Canal (WYC) traverses Karnal, Yamunanagar and Panipat prior to arriving at the Haiderpur water treatment plant, which provides a portion of municipal water provisions of Delhi. The Yamuna also forms natural boundary between the states of Uttarakhand & HP and also amid the states of UP and Haryana.

Together with the Ganga to which it flows almost parallel once it meets the Indo-Gangetic plateau, the biggest Alluvial productive area in the World, it forms the Ganges-Yamuna Doab are stretched across 69,000 square Km which is 33% of the whole area.

Drainage system is the pattern formed by streams, rivers and lakes in a drainage basin. In a drainage system, streams or rivers always connect together to form networks. Many factors such as topography, soil type, bedrock type, climate & vegetation cover influence input, output and transport of sediment and water in a drainage basin (Charlton, 2008). These factors also influence the nature of the pattern of water bodies (Twidale, 2004). As a consequence, drainage pattern can reflect geographical characteristics of a river network to a certain extent. There are several types of drainage pattern. So far, much research has been done on the description of drainage patterns in geology and hydrology (e.g. Howard, 1967; Lambert, 1998; Twidale, 2004; Pidwirny, 2006).

6.2 Physiography:

The area forms a part of the Indo-Gangetic plains and exhibit flat terrain with general slope from north to south. The area is devoid of any prominent topographic features. However, a natural depression exists in north & northwest of Gohana (29°08'22"N & 76°42'55"E). The maximum elevation of the plain is 230m above mRL. Topographically the district can be divided into the following units.

Active flood plains along the present day course of the river Yamuna in eastern part of the district. These are generally bordering the active flood plains and are wider, low lying flat tracts.

6.3 Drainage:

The Yamuna which marks the eastern boundary of the Haryana State as well as Sonapat district provides the major drainage in the area. The River Yamuna emerges from Yamnotri off the Bansur-Punch glacier in Tehri Garhwal district of Uttarakhand at an elevation of 6330 meters. It emerges into the plains from the foothills at Kalesar just north of Tajewala. The area constitutes

alluvial plain without any conspicuous topographical features and forms a part of the vast Indo-Gangetic plain. The general slope of the area is southwards.

The Yamuna Rivers are plays an important role for the nation and provide water required by various sectors such as irrigation, drinking, recreation and industrial requirements etc. Besides, mining activities are also being carried out in the rivers for the developmental process. Di-siltation (remove of excess sand and stone from river bed) of the river helps to maintain the carrying capacity and provides protection from flooding during monsoon season. Further, continuous flow of river is essential for ecological and economic needs such as irrigation and biodiversity etc. Drainage study of the river helps to understand potential carrying capacity of water during pre-monsoon & post monsoon season which is generated from rainfall in the watershed and quantity of di-siltation of rivers under mining affected areas.

6.4 Sedimentation. Assessment and Infrastructure

Dandy & Bolton formula is often used to check whether the sedimentation yield exceeds the replenishment rate but the whole question is whether there is adequate monitoring of the river basin, the answer is no as hydrological stations are sparsely spread. The formula uses catchment area and mean annual runoff as key determinants to give a yield value. It does not differentiate in basin wide smaller streams and their characteristics. CWC distinguishes river basins as classified and non-classified, as per the latest hydrological data for unclassified River basins; there are 122 GDSW (Gauge, Discharge, Sediment & Water Quality) sites in 12 such basins, the number was 147 in 2005. This brings in context the whole issue of scientific mining, thereby indicating that the monitoring of sediment yield in rivers / streams within the river basins is essential to arrive at extraction rates and express and conduct environmental studies based on these basin wide characteristics which should become part of the 'Terms of Reference'. **sedimentation**, in the geological sciences, process of deposition of a solid material from a state of suspension or solution in a fluid (usually air or water). Broadly defined it also includes deposits from glacial ice and those materials collected under the impetus of gravity alone, as in talus deposits, or accumulations of rock debris at the base of cliffs. The term is commonly used as a synonym for sedimentary petrology and sedimentology.

The physics of the most common sedimentation process, the [settling](#) of solid particles from fluids, has long been known. The [settling velocity equation](#) formulated in 1851 by [G.G. Stokes](#) is the classic starting point for any discussion of the sedimentation process. Stokes showed that the terminal settling velocity of spheres in a fluid was inversely proportional to the fluid's

viscosity and directly proportional to the density difference of fluid and solid, the radius of the spheres involved, and the force of gravity. Stokes' equation is valid, however, only for very small spheres (under 0.04 millimetre [0.0015 inch] in diameter) and hence various modifications of Stokes' law have been proposed for nonspherical particles and particles of larger size.

No settling velocity equation, however valid, provides a sufficient explanation of even the basic physical properties of natural sediments. The grain size of the clastic elements and their sorting, shape, roundness, fabric, and packing are the results of complex processes related not only to the density and viscosity of the fluid medium but also to the translational velocity of the depositing fluid, the turbulence resulting from this motion, and the roughness of the beds over which it moves. These processes also are related to various mechanical properties of the solid materials propelled, to the duration of sediment transport, and to other little-understood factors.

Sedimentation is generally considered by geologists in terms of the textures, structures, and fossil content of the deposits laid down in different geographic and geomorphic environments. Great efforts have been made to differentiate between continental, near-shore, marine, and other deposits in the geologic record. The classification of environments and criteria for their recognition is still a subject of lively debate. The analysis and interpretation of ancient deposits has been advanced by the study of modern sedimentation. Oceanographic and limnologic expeditions have shed much light on [sedimentation](#) in the Gulf of Mexico, the Black Sea, and the Baltic Sea, and in various estuaries, lakes, and fluvial basins in all parts of the world.

Chemical sedimentation is understood in terms of chemical principles and laws. Although the famous physical chemist [J.H. van't Hoff](#) applied the principles of phase equilibria to the problem of crystallizing brines and the origin of salt deposits as early as 1905, little effort was made to apply physical chemistry to the problems of chemical sedimentation. More recently, however, there has been investigation of the role of the redox (mutual reduction and oxidation) potential and pH (acidity–alkalinity) in the precipitation of many chemical sediments, and a renewed effort has been made to apply known thermodynamic principles to the origin of anhydrite and gypsum deposits, to the chemistry of dolomite formation, and to the problem of the ironstones and related sediments.

The factors which affects the “Computation of Sediment” :-

- a) Geomorphology & Drainage Pattern : The following geomorphic units plays important role :
- Structural Plain
 - Structural Hill
 - Structural Ridge
 - Denudation Ridge & Valley
 - Plain & Plateau of Gangetic plain
 - Highly Dissected pediment
 - Un dissected pediment
- b) Distribution of Basin Area River wise (Area in Sq. Km or Sq. Miles)
- c) Drainage System/Pattern of the area (Drainage Density = Km/Sq. Km of Yamuna River)
- d) Rainfall & Climate : Year wise Rainfall data for previous 10 years of Yamuna Basin/River
- e) As per Dandy & Bolton study “Sediment Yield” can be related to i) Catchment Area and ii) Mean Annual Run-off

7. Approach & Methodology Followed for Replenishment Study of Gumthala South Block –YNR-B-17 (Minor Mineral Sand Mine):-

- a) Pre-monsoon survey of River bed with the help of GPS and Drone
- b) Grid pattern 30 m x 20 m (30 m along the length of the river and 20 m along width of the river) or part thereof.
- c) To draw pre-monsoon contour map (Base map considered as per approved mining plan)
- d) Post-monsoon survey of River bed with the help of GPS and Drone
- e) Same Grid pattern (30 m x 20 m) or part thereof was considered for survey.
- f) To draw post-monsoon contour map (Base map considered as per approved mining plan)
- g) To draw composite sections of Pre and post monsoon maps. This will determine the depth and volume of sand replenished.

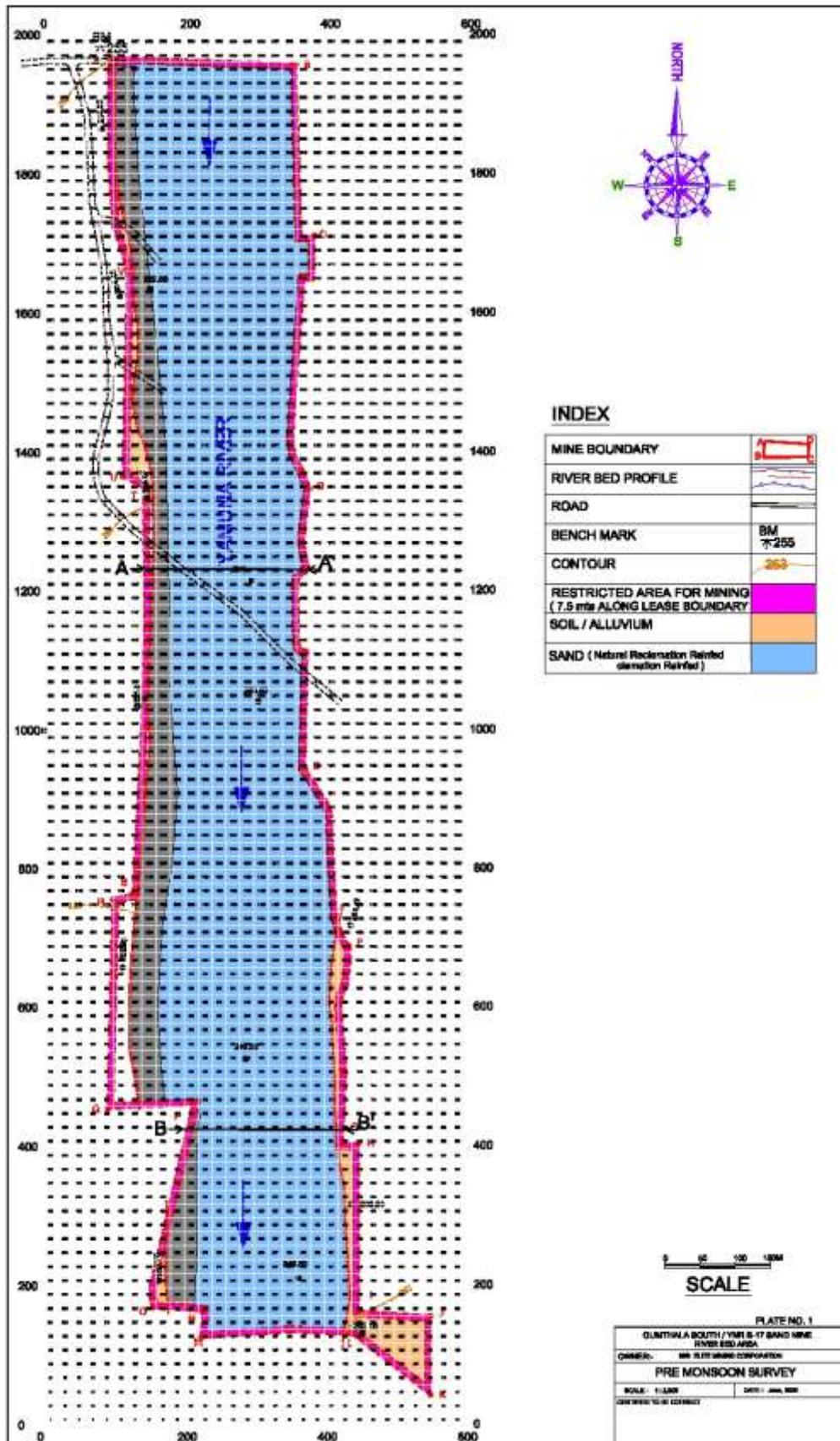
Replenishment Study Report for Sand Mine located at Gumthala South Block –YNR-B-17
Distt: Yamunanagar (Haryana) for production capacity of 21.88 Lakh TPA, Lease Area 49.67 ha.
Period : 2023

- h) Finally to calculate the volume of sand with grid pattern of 30 m x 20 m multiplied by depth of replenishment.
- i) The tonnage of replenishment will be volume of sand multiplied by density of sand (which is 2 T per Cubic m)

Replenishment Study Report for Sand Mine located at Gumthala South Block –YNR-B-17
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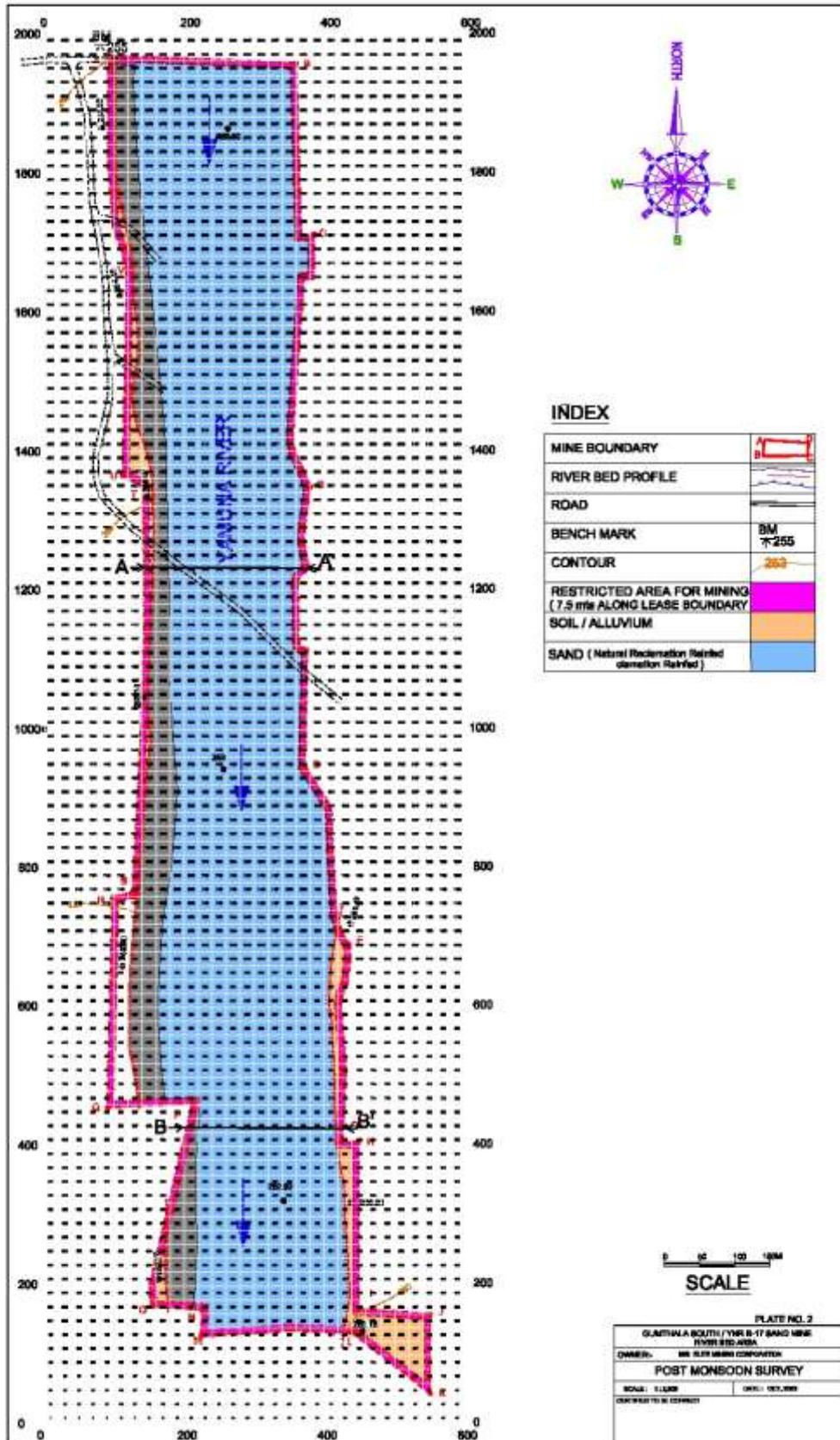
a) Pre-monsoon Contour Map (Grid Pattern : 30m x 20m or Part Thereof)

Replenishment Study Report for Sand Mine located at Gumthala South Block –YNR-B-17
 Distt:Yamunanagar (Haryana) for production capacity of 21.88 Lakh TPA, Lease Area49.67 ha.
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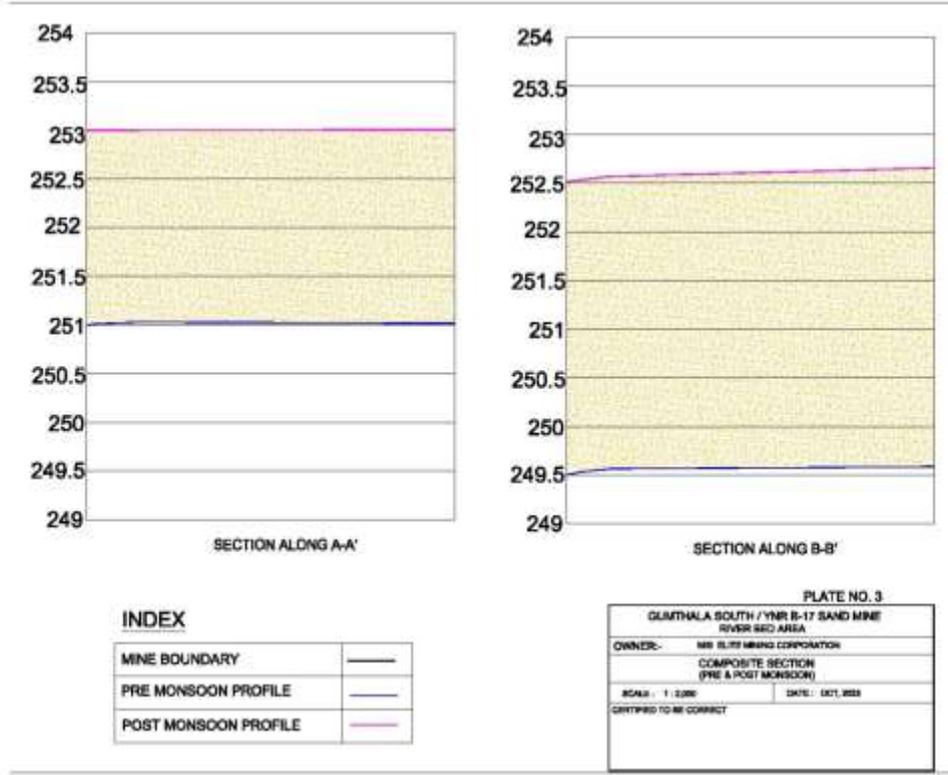


Replenishment Study Report for Sand Mine located at Gumthala South Block –YNR-B-17 Distt:Yamunanagar (Haryana) for production capacity of 21.88 Lakh TPA, Lease Area49.67 ha. Period : 2023

b) Post-monsoon Contour Map (Grid Pattern : 30m x 20m or Part Thereof)



c) Composite section of Pre and Post Monsoon Contour Map



Replenishment Study Report for Sand Mine located at Gumthala South Block –YNR-B-17
Distt: Yamunanagar (Haryana) for production capacity of 21.88 Lakh TPA, Lease Area 49.67 ha.
Period : 2023

a) Tonnage calculation of Sand Replenished.

Grid	Grid Area	Pre Monsoon Elevation	Post Monsoon Elevation	Difference of Elevation (Pre And Post Monsoon) in m	Tonnage
192	50	249.5	252.5	3	300
193	100	249.5	252.5	3	600
194	50	249.5	252.5	3	300
195	50	249.5	252.5	3	300
222	150	249.5	252.5	3	900
223	400	249.5	252.5	3	2400
224	400	249.5	252.5	3	2400
225	400	249.5	252.5	3	2400
226	380	249.5	252.5	3	2280
227	350	249.5	252.5	3	2100
228	350	249.5	252.5	3	2100
229	350	249.5	252.5	3	2100
230	380	249.5	252.5	3	2280
231	380	249.5	252.5	3	2280
232	400	249.5	252.5	3	2400
249	50	249.5	252.5	3	300
250	50	249.5	252.5	3	300
251	80	249.5	252.5	3	480
252	150	249.5	252.5	3	900
253	400	249.5	252.5	3	2400
254	400	249.5	252.5	3	2400
255	400	249.5	252.5	3	2400
256	400	249.5	252.5	3	2400
257	400	249.5	252.5	3	2400
258	400	249.5	252.5	3	2400
259	400	249.5	252.5	3	2400
260	400	249.5	252.5	3	2400
261	400	249.5	252.5	3	2400
262	400	249.5	252.5	3	2400
263	50	249.5	252.5	3	300
278	10	249.5	252.5	3	60
279	400	249.5	252.5	3	2400
280	400	249.5	252.5	3	2400
281	400	249.5	252.5	3	2400
282	400	249.5	252.5	3	2400
283	400	249.5	252.5	3	2400
284	400	249.5	252.5	3	2400

Replenishment Study Report for Sand Mine located at Gumthala South Block –YNR-B-17
 Distt: Yamunanagar (Haryana) for production capacity of 21.88 Lakh TPA, Lease Area 49.67 ha.
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2855	20	252	253.5	1.5	60
2856	400	252	253.5	1.5	1200
2857	400	252	253.5	1.5	1200
2858	400	252	253.5	1.5	1200
2859	400	252	253.5	1.5	1200
2860	400	252	253.5	1.5	1200
2861	400	252	253.5	1.5	1200
2862	400	252	253.5	1.5	1200
2863	400	252	253.5	1.5	1200
2864	400	252	253.5	1.5	1200
2865	400	252	253.5	1.5	1200
2866	400	252	253.5	1.5	1200
2867	400	252	253.5	1.5	1200
2868	300	252	253.5	1.5	900
2885	20	252	253.5	1.5	60
2886	400	252	253.5	1.5	1200
2887	400	252	253.5	1.5	1200
2888	400	252	253.5	1.5	1200
2889	400	252	253.5	1.5	1200
2890	400	252	253.5	1.5	1200
2891	400	252	253.5	1.5	1200
2892	400	252	253.5	1.5	1200
2893	400	252	253.5	1.5	1200
2894	400	252	253.5	1.5	1200
2895	400	252	253.5	1.5	1200
2896	400	252	253.5	1.5	1200
2897	400	252	253.5	1.5	1200
2898	300	252	253.5	1.5	900
2915	20	252	253.5	1.5	60
2916	380	252	253.5	1.5	1140
2917	380	252	253.5	1.5	1140
2918	350	252	253.5	1.5	1050
2919	350	252	253.5	1.5	1050
2920	350	252	253.5	1.5	1050
2921	350	252	253.5	1.5	1050
2922	300	252	253.5	1.5	900
2923	300	252	253.5	1.5	900
2924	300	252	253.5	1.5	900
2925	300	252	253.5	1.5	900
2926	300	252	253.5	1.5	900
2927	300	252	253.5	1.5	900
2928	150	252	253.5	1.5	450
Total					2223730

Replenishment Study Report for Sand Mine located at Gumthala South Block –YNR-B-17
Distt: Yamunanagar (Haryana) for production capacity of 21.88 Lakh TPA, Lease Area 49.67 ha.
Period : 2023

d) Site Photographs



Replenishment Study Report for Sand Mine located at Gumthala South Block –YNR-B-17
Distt: Yamunanagar (Haryana) for production capacity of 21.88 Lakh TPA, Lease Area 49.67 ha.
Period : 2023

Conclusion

Replenishment Study for the year 2023 reveals that there is replenishment (Natural Reclamation Rain-fed Water Containing Sand) of approximately 22, 237, 30 of sand.

Replenishment Study Report for Sand Mine located at Gumthala South Block –YNR-B-17
Distt: Yamunanagar (Haryana) for production capacity of 21.88 Lakh TPA, Lease Area 49.67 ha.
Period : 2023



Director General, Mines and Geology Department Haryana
30-Bays Building, Sector-17, Chandigarh.

Registered

From

The Director General,
Mines & Geology Department, Haryana
30 Bays building, Sector-17,
Chandigarh.

To

M/s Elite Mining Corporation.
Regd. Office-H. No. 375/10, Sita Syam Colony Safidon,
Jind.

Memo No.DMG/HY/Cont/Gumthala South Block/YNR B 17/2015/10066
Dated Chandigarh, the 30.11.2015

Subject:

Acceptance of the highest bid/ in respect of Sand minor mineral mine of "Gumthala South Block/YNR B 17" having Tentative Area of 49.67 hectares in the district Yamuna Nagar, offered in e- auction held on 05- 06.11.2015 and issue of Letter of Intent (LoI) - regarding.

You participated in the in the e- auction held on 05.11.2015 and 06.11.2015 on the State Government web portal <https://haryanaeprocurement.gov.in> after accepting the terms and conditions of the auction notice DMG/HY/e Auction/YNR/2015/8241 dated 30.09.2015 in order to obtain mining contracts of minor mineral mines/block of the district Yamuna Nagar. You offered the highest bid of Rs. 04,59,50,000/- [Rs. Four Crore fifty nine lakhs fifty thousand only] per annum, against the Reserve Price of Rs. 04,59,00,000/- per annum, for obtaining the Mining Contract of Minor Mineral block namely 'Gumthala South Block/YNR B 17' for extraction of Sand having tentative area of 49.67 hectares. The details of the khasra numbers of the tentative area under above said Mining Block is attached as Annexure 'A'.

2. You are hereby informed that the State Government has accepted the highest bid of Rs. 04,59,50,000/- [Rs. Four Crore fifty nine lakhs fifty thousand only] per annum offered by you in respect of the above said minor mineral block of 'Gumthala South Block/YNR B 17' under the provisions of the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals & Prevention of Illegal Mining Rules-2012 (State Rules). Accordingly, you have become the successful bidder in respect of 'Gumthala South Block/YNR B 17' of the district Yamuna Nagar.

3. The State Government having accepted the aforementioned highest bid offered by you, the Department is pleased to issue this Letter of Intent (LoI) in your favour in

**Director General, Mines and Geology Department Haryana
30-Bays Building, Sector-17, Chandigarh.**

respect of the Mining Block/area namely 'Gumthala South Block/YNR B 17' subject to the following terms and conditions:

- (i) The period of contract shall be **09 years** and the same shall commence with effect from the date of grant of environmental clearance by competent authority or on expiry of a period of 12 months from the date of this communication of acceptance of highest bid/ issuance of "**Letter of Intent**", whichever is earlier;
- (ii) You may note that the detail of the area of the mining blocks is tentative and was notified "on as is where is basis" (**refer condition no. 4 of the notice**). In case of any inadvertent mistake, if any, the same would be rectified/ corrected before execution of the agreement (**refer condition no. 3 of the notice**);
- (iii) No request regarding reduction in bid amount on account of reduction in land/area of the Mining block, including due to change in description of khasra numbers/location etc. at any stage will be entertained on any ground including loss/reduction of area for mining on account of compliance of applicable laws/restrictions. Needless to state that this also includes the changes, if any, as per condition no. 3 of auction notice.
- (iv) The amount of the highest successful bid i.e. **Rs. 04,59,50,000/-** [Rs. Four Crore fifty nine lakhs fifty thousand only] per annum shall be the "Annual Contract Money" payable by you as the contractor in the manner prescribed in the contract agreement to be executed on form MC-1 appended to State Rules;
- (v) The above said annual contract money shall be increased at the rate of 25% on completion of each block of three years. Accordingly, the year-wise amount of the annual contract money shall be as per details given below:

Sr. No.	Year of the Contract Period	Annual contract Money
1	First Year	Rs. 04,59,50,000/-
2	Second Year	Rs. 04,59,50,000/-
3	Third Year	Rs. 04,59,50,000/-
4	Fourth Year	Rs. 05,74,37,500/-
5	Fifth Year	Rs. 05,74,37,500/-
6	Sixth Year	Rs. 05,74,37,500/-
7	Seventh Year	Rs. 07,17,96,875/-
8	Eighth Year	Rs. 07,17,96,875/-
9	Ninth Year	Rs. 07,17,96,875/-

- (vi) As per the terms and conditions of the grant, you are liable to deposit **Rs. 01,14,87,500/-** i.e. equal to 25% of the annual bid amount as "security deposit" out of which you have already deposited an amount of **Rs. 45,95,000/-**

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Director General, Mines and Geology Department Haryana
30-Bays Building, Sector-17, Chandigarh.

(Rs. Forty five lakh ninety five thousand only) i.e. equal to 10% of the annual bid amount as 'initial bid security' after the conclusion of e-auction. The balance amount of **Rs. 68,92,500/-** of the bid security i.e. 15% of the annual bid amount alongwith one month's advance contract money shall be deposited before commencement of the mining operations or before expiry of the period of 12 months, whichever is earlier;

- (vii) You shall execute an Agreement Deed in Form MC-I appended to the Haryana Minor Mineral Concession, Stocking, Transportation of Mineral & Prevention of Illegal Mining Rules-2012 (the State Rules 2012) within a period of 90 days from the date of issuance of this communication/ grant of LoI;
- (viii) It may be pointed out that as per existing applicable rates the contract agreement had to be executed on **Non Judicial Stamp papers worth Rs.17,51,850/- (Rs. Seventeen lakh fifty one thousand eight hundred fifty only)**. However, you are aware that M/s Om Minerals, one of the LoI holders (who participated in the auctions held in December 2013) has filed a CWP No.7991 of 2014, before the Hon'ble Punjab & Haryana High Court. Further a few other similarly situated LoI holders have also filed separate CWP's before the Hon'ble Punjab and Haryana High Court challenging demand/ levy of Stamp Duty on execution of 'Contract Agreement'. The said matter is still pending for adjudication. Accordingly, the present auction was conducted subject to outcome of said cases. **Therefore, the charging of stamp duty for the execution of contract agreement shall be as per final outcome of the said CWP's.**
- (ix) The Contract Agreement would also be required to be got Registered on payment of the applicable Registration fee;
- (x) In case you fail to execute the Agreement Deed within the prescribed period of 90 days, this LoI shall be deemed to have been revoked and the amount of initial bid security deposited at the time of auction shall be forfeited. Further, the balance amount of 15% towards the bid security, amounting to **Rs. 68,92,500/-** being the 15% of the annual bid amount, shall be recovered as arrears of land revenue and, you, as the LoI holder/ defaulter, shall be debarred from participation in any future auctions for a period of 5 years;
- (xi) You shall also furnish a solvent surety for a sum equal to the amount of the annual bid for execution of the Agreement. In case the surety offered by the contractor(s) during the subsistence of the contract is not found solvent, the

Director General, Mines and Geology Department Haryana
30-Bays Building, Sector-17, Chandigarh.

- contractor(s) shall offer another solvent surety and a supplementary deed shall be executed to this effect;
- (xii) After execution of Agreement, either before commencement of the mining operation or before expiry of the period of 12 months from the date of issuance of this LoI, whichever is earlier, in case of failure to deposit the balance 15% amount towards security [as required under clause (v) above] the acceptance of bid/issuance of LoI/execution of agreement shall be deemed to have been revoked and 10% amount deposited towards as initial bid security at the time of auction shall stand forfeited. Further, un-paid 15% amount towards security shall be recovered as arrears of land revenue and you shall be debarred from participation in any subsequent bids for a period of 5 years;
- (xiii) You shall be liable to deposit the contract money in advance at monthly intervals as per provisions of Contract Agreement i.e. from the date of commencement of the contract Agreement;
- (xiv) You shall also deposit/ pay an additional amount equal to 10% of the due contract money along with the monthly installments towards the '**Mines and Minerals Development, Restoration and Rehabilitation Fund**'.
- (xv) You shall also be liable to pay advance income tax as per provisions of Section 206(c) of income tax act in addition to contract money, payable as per terms and conditions of contract agreement.
- (xvi) On enhancement of the contract money with the expiry of every three years period, you shall deposit the balance amount of security so as to upscale the security amount equal to 25% of the revised annual contract money as applicable for one year with respect to the next block of three years. No interest, whatsoever, shall be payable on the security amount deposited under the prescribed security head of the government;
- (xvii) You shall prepare a Mining Plan along with the Mine Closure Plan (Progressive & Final) as per chapter 10 of the State Rules for the "Mining Block" and shall not commence mining operations in any area except in accordance with such Mining Plan duly approved by an officer authorised by the Director, mines & Geology, in this behalf.
- (xviii) Further, the actual mining will be allowed to be commenced only after prior Environmental Clearance is obtained by you as the LoI holder/mining contractor

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Director General, Mines and Geology Department Haryana
30-Bays Building, Sector-17, Chandigarh.

for the Mining Block from the Competent Authority as permitted by the competent Authority required under EIA notification dated 14/9/2006, as amended from time to time by the MoE&F, GoI and guidelines/ circulars issued in this behalf;

- (xix) The Mining contractor to whom mining rights have been granted through this contract would also be liable to pay the following to the landowners to undertake mining operations:
- (a) Annual rent in respect of the land area blocked under the concession but not being operated, and
 - (b) Rent plus compensation in respect of the area used for actual mining operations.
- (xx) The amount of annual rent and the compensation shall be settled mutually between the landowner and the mining contractor. In case of non-settlement of the rent and compensation, the same shall be decided by the District Collector concerned in accordance with the provisions contained in Chapter 9 of the "Haryana Minor Mineral Concession, Stocking, and Transportation of Minerals and Prevention of Illegal Mining Rules, 2012";
- (xxi) The total mineral excavated and stacked by the concession holder within the area granted on mining contract shall not exceed two times of the average monthly production as per approved Mining Plan at any point of time;
- (xxii) The Mining Contractor shall not stock any mineral outside the concession area granted on mining contract, without obtaining a valid license as per provisions contained in Chapter 14 of the State Rules;
- (xxiii) The contractor shall not carry out any mining operations in any reserved/ protected forest or any area prohibited by any law in force in India, or prohibited by any authority without obtaining prior permission in writing from such authority or officer authorized in this behalf. In case of refusal of permission by such authority or officer authorized in this behalf, contractor(s) shall not be entitled to claim any relief in payment of contract money on this account;
- (xxiv) Following are the general/ special conditions applicable for excavation of minor mineral(s) from river beds in order to ensure safety of river-beds, structures and the adjoining areas:

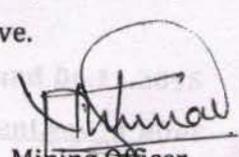
**Director General, Mines and Geology Department Haryana
30-Bays Building, Sector-17, Chandigarh.**

- (a) No mining would be permissible in a river-bed up to a distance of five times of the span of a bridge structure on up-stream side and ten times the span of such bridge structure on down-stream side, subject to a minimum of 250 meters on the up-stream side and 500 meters on the down-stream side;
 - (b) There shall be maintained an un-mined block of 50 meters width after every block of 1000 meters over which mining is undertaken or at such distance as may be directed by the Director or any officer authorised by him;
 - (c) The maximum depth of mining in the river-bed shall not exceed three meters from the un-mined bed level at any point in time with proper bench formation;
 - (d) Mining shall be restricted within the central 3/4th width of the river/ rivulet;
 - (e) No mining shall be permissible in an area up to a width of 500 meters from the active edges of embankments in case of river Yamuna, 250 meters in case of Tangri, Markanda and Ghaggar and 100 meters on either side of all other rivers/ rivulets. (This clause is applicable for mining outside river bed area);
 - (f) Any other condition(s), as may be required by the Irrigation Department of the state from time to time for river-bed mining in consultation with the Mines & Geology Department, may be made applicable to the mining operations in river-beds.
- (xxv) A safety margin of two meters (2m) shall be maintained above the ground water table while undertaking mining and no mining operations shall be permissible below this level unless a specific permission is obtained from the competent authority in this behalf. Further, the depth of excavation of mineral shall not exceed nine meters (9m) at any point of time. **(This clause is applicable for mining outside river bed area);**
- (xxvi) The contractor shall not undertake any mining operations in the area granted on mining contract without obtaining requisite permission from the competent authority as required for undertaking mining operations under relevant laws;

**Director General, Mines and Geology Department Haryana
30-Bays Building, Sector-17, Chandigarh.**

(xxvii) The contractor shall be under obligation to carry out mining in accordance with all other provisions as applicable under the Mines Act, 1952, Mines and Minerals (Development and Regulation) Act, 1957, Indian Explosives Act, 1884, Forest (Conservation) Act, 1980 and Environment (Protection) Act, 1986 and the rules made thereunder, Wild Life (Protection) Act, 1972, Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981;

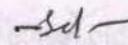
4. Accordingly, for the time being you are advised to submit the Draft Contract Agreement on Form MC-I (in Five copies) appended to the State Rules-2012, on **plain papers** along with other requisite documents including a solvent surety(s) for a sum equal to the amount of the annual bid for execution of the agreement, within a period of 90 days from the date of issue of this bid acceptance letter and the LoI. You should also furnish an affidavit to the effect that you will immediately deposit the requisite stamp duty as per out of the related Court cases as stated under para 3(viii) above.


Mining Officer,
for Director General Mines & Geology,
Haryana.

Endst.No. DMG/HY/Cont/Gumthala South Block/YNR B 17/2015/ Dated:**30.11.2015.**

A copy is forwarded to the following for information and necessary action please:-

1. The Chairman, Haryana State Pollution Control Board, Panchkula.
2. The Deputy Commissioner, Yamuna Nagar.
3. The Mining Officer, Mines & Geology Department, Yamuna Nagar.


Mining Officer,
for Director General Mines & Geology,
Haryana.

1112

Cat.- Semi-mechanised

MINING PLAN

ANNEXURE R-3

INCLUDING

PROGRESSIVE MINE CLOSURE PLAN

(Submitted under Rule 70(1) of Haryana Minor Mineral Concession, Stocking,

Transportation of Minerals and Prevention of Illegal Mining Rules, 2012)

For

GUMTHALA SOUTH BLOCK/YNR-B-17

MINERAL - SAND (MINOR MINERAL)

MINING LEASE AREA - 49.67 HA. (NON- FOREST)

DISTRICT- YAMUNA NAGAR, STATE- HARYANA

LEASE PERIOD- 09 YEARS FROM THE DATE OF REGISTRATION

MINING PLAN PERIOD- 5 YEARS FROM THE DATE OF REGISTRATION

मान एवं प्रतिज्ञान विभाग, इ. (कण्टा, चण्डीगढ़)
 Department of Mines and Geology,
 Haryana, Chandigarh

APPROVED
 With Conditions
 and अनुबंधित

Video letter No. DMG/HY/MP/G.B/YNR/2015
 Serial/ Dated 12.2.2015
 Purity date 23-02-2018

राज्य खनन अभियन्ता
 State Mining Engineer



APPLICANT

M/S ELITE MINING CORPORATION,
R/O H. No. 375/10, SITA SYAM COLONY,
SAFIDON, JIND (HARYANA).

PREPARED BY

M/S OVERSEAS MIN-TECH CONSULTANTS

RQP/AJM/346/2013/B,

Validity 23rd March, 2024

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M/s Elite Mining Corporation Project: Environmental Clearance for Proposed River Sand (Minor Mineral)
Mining Project for River Yamuna in "South Block/YRN B17" at Village- Gumthala Tehsil-Jagadri
District-Yamuna Nagar, Haryana. EC No. SEIAA/HR/2017/108 Dated-09.03.2017

**SEMI ANNUAL ENVIRONMENTAL COMPLIANCE MONITORING REPORT OF
STIPULATED CONDITIONS OF ENVIRONMENTAL CLEARANCE
(April 2021 to September 2021)**

FOR

**River Sand (Minor Mineral) Mining Project
"River Yamuna in "South Block/YRN B17"
Village- Gumthala Tehsil-Jagadri
District-Yamuna Nagar, Haryana.**

**SUBMITTED BY:
M/s Elite Mining Corporation
R/o H.No. 375/10
Sita Syam Colony Safidon**

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**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY HARYANA
Bay No. 55-58, Prayatan Bhawan, Sector-2, PANCHKULA.**

No. SEIAA/HR/2017/108

Dated:09.03.2017

To

M/s Elite mining corporation,
R/o H.No. 375/10,
Sita Syam Colony Safidon

Subject: Environmental Clearance for proposed River Sand (Minor Mineral) Mining Project for River Yamuna in “South Block/YRN B17” (21,88,008 TPA), ML area 49.67 Ha Village-Gumthala, Tehsil-Jagadri District -Yamuna Nagar, Haryana.

This has reference to your application no. nil dated 14.03.2016 addressed to M. S. SEIAA Haryana received on 17.03.2016 and subsequent letter dated 12.01.2017 seeking prior environmental clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., Form-1, Pre-feasibility report, copy of approved Mining Plan and the additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) constituted by MOEF, GOI vide their Notification 21.08.2015, in its meetings held on 27.09.2016, 07.10.2016, 29.11.2016, 15.12.2016 and 31.01.2017.

[2] The SEAC has examined the application and noted that the proposal is for River Sand (Minor Mineral) Mining Project for River Yamuna in “South Block/YRN B17” (21,88,008 TPA), ML area 49.67 Ha Village-Gumthala, Tehsil-Jagadri District - Yamuna Nagar, Haryana. The Letter of Intent (LOI) dated 30.11.2015. The lease has been granted for an area of 49.67 Ha having Village- Gumthala “South Block/YRN B17” for a period of 9 years. The validity of Mining Scheme in the Mining plan is for 5 years. It was noticed that The Mines & Geology, Department has clarified that as also located other mine lease exists within 500 meter radius of this mine accordingly the SEAC appraised this project as category B-1. NOC from Forest Department has been obtained.

Brief details of the project:

1.	Category/Item no. (in schedule):	1 (a) B-1													
2.	Location of Project	Village-Gumthala, Tehsil-Jagadri District -Yamuna Nagar													
3.	Project Details Khasra No.	River Sand (Minor Mineral) Mining Project) “South Block/YRN B17”over area of 49.67 Ha													
	Production capacity	21, 88, 008 TPA @30 Trips/day (912 Mt/Trip)													
4.	Project Cost	61666458 /-													
5.	Water Requirement & Source	19.85 KLD through Tankers													
		Dust suppression & Wet Drilling	4.80 KLD												
		Plantation	7.20 KLD												
		Drinking	7.85 KLD												
6.	Environment Management Plan Budget	1,41,50,000 /-													
7.	CSR Activates Budget	5.83 Lakh													
8.	Production	The proposed production for the five years is @ 21, 88, 008 TPA. The ultimate depth of Mining will be 3 meter.													
9.	Corner Coordinates of the lease area	<table border="1"> <thead> <tr> <th>Corners</th> <th>Latitudes</th> <th>Longitudes</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>N 29^o 57'29.08”</td> <td>E077^o 12'43.32”</td> </tr> <tr> <td>B</td> <td>N 29^o 56'24.74”</td> <td>E077^o 12'53.06”</td> </tr> </tbody> </table>		Corners	Latitudes	Longitudes	A	N 29 ^o 57'29.08”	E077 ^o 12'43.32”	B	N 29 ^o 56'24.74”	E077 ^o 12'53.06”			
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10.	Green belt/ plantation	<table border="1"> <thead> <tr> <th>Year of Plantation</th> <th>Proposed Plantation</th> </tr> </thead> <tbody> <tr> <td>I Yr.</td> <td>1900 Trees</td> </tr> <tr> <td>II Yr.</td> <td>1900 Trees</td> </tr> <tr> <td>III Yr.</td> <td>1900 Trees</td> </tr> <tr> <td>IV Yr.</td> <td>1900 Trees</td> </tr> <tr> <td>V Yr.</td> <td>1900 Trees</td> </tr> </tbody> </table>		Year of Plantation	Proposed Plantation	I Yr.	1900 Trees	II Yr.	1900 Trees	III Yr.	1900 Trees	IV Yr.	1900 Trees	V Yr.	1900 Trees
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I Yr.	1900 Trees														
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III Yr.	1900 Trees														
IV Yr.	1900 Trees														
V Yr.	1900 Trees														
11.	Machinery required	Excavator, Tipers/Trucks, Water Tanker Light Vehicles/Geep and Maintianice Van													

The Authority in its 100th meeting held on 01.03.2017 decided to agree with the recommendations of SEAC to accord Environment Clearance to this project by imposing the following conditions.

A. SPECIFIC CONDITIONS:

- [1] This Environment Clearance is granted for the proposed production for the five years @ 21, 88, 008 TPA. The ultimate depth of Mining will be 3 meter. The Corner Coordinates of the leased area are:

Corners	Latitudes	Longitudes
A	N 29 ⁰ 57'29.08"	E077 ⁰ 12'43.32"
B	N 29 ⁰ 56'24.74"	E077 ⁰ 12'53.06"

- [2] The project proponent shall carry out mining activity strictly as per the approved Mining Plan.
- [3] Environmental Clearance is subject to obtaining clearance, under the Wildlife (Protection) Act, 1972 from the National Board of Wildlife, as applicable to the project.
- [4] No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.
- [5] The Project proponent shall obtain consent to Operate from the State Pollution control Board, Haryana and effectively implement all the conditions stipulated therein.
- [6] Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for labour for ensuring good occupational environment for mine workers would also be adopted.
- [7] Project Proponent shall appoint a Monitoring Committee to monitor the replenishment study, traffic management, levels of production, River Bank erosion and maintenance of Road etc.
- [8] The number of trips of the trucks shall not exceed the estimated quantity of 7293 Mt/day @30 Trips/day (912 Mt/Trip). Transport of minerals shall be done either by dedicated road or it should be ensured that the trucks/dumpers carrying the mineral should not be allowed to pass through the villages.

- [9] Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
- [10] Excavation will be carried out up to a maximum depth of 3 meters from surface of mineral deposit and not less than one meter from the water level of the River channel whichever is reached earlier.
- [11] The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centre.
- [12] Washing of all transport vehicles should be done inside the mining lease.
- [13] Permanent pillars has to be constructed to demarcate width of extraction of ROM leaving 25% of River width from the bank with depth of 1.5m below the ground and 1.2 m above the ground to observe its stability.
- [14] There shall be planning, developing and implementing facility of rainwater harvesting measures on long term basis in consultation with Regional Director, Central Groundwater Board and implementation of conservation measures to augment ground water resources in the area in consultation with Central Ground Water Board.
- [15] The Project Proponent shall also take all precautionary measures during mining operation for conservation and protection of endangered flora/fauna, if any, spotted in the study area.
- [16] Main haulage road in the mine should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers.
- [17] Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The

housing may be in the form of temporary structures to be removed after the completion of the project.

- [18] No River sand mining shall be allowed in rainy season.
- [19] The project proponent shall submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity/ production levels shall be decreased/ stopped accordingly till the replenishment is completed.
- [20] In River flood plain mining a buffer of 3 meter to be left from the River bank for mining.
- [21] The project proponent shall ensure that no natural water course/water body shall be obstructed due to any mining operations.
- [22] The dumping site selected and proposed shall be used for OB dump at the designated site within the lease area as per the approved mine plan. In no case the overburden should be dumped outside the lease area.
- [23] Garland drains shall be constructed to prevent the flow of the water in the dumps.
- [24] Green belt should be developed as per the proposed plantation as given in the proposal. Plantation should be carried out in phased manner. The green belt should be developed in the safety zone around the mining lease by planting the native species around lease boundary and haul roads , backfilled and reclaimed around water body, road etc. in consultation with the local DFO/Agriculture Department.
- [25] Regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the Ambient Air Quality Parameters conform to the norms prescribed by the CPCB.
- [26] Regular monitoring of ground water level and quality shall be carried out in and around the mine lease. The monitoring shall be carried out four times in a year- pre monsoon (April-May), monsoon (August), post monsoon (November); winter (January) and the data thus collected may be sent regularly to MOEF Regional Office, Chandigarh and Regional Director CGWB.

- [27] Data on ambient air quality and stack emissions shall be submitted to Haryana Pollution Control Board once in six months carried out by MOEF/NABL/CPCB/Government approved lab.
- [28] Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The vehicles shall be covered with a tarpaulin and shall not be overloaded. The project proponent shall ensure that the vehicle must have pollution under control certificate.
- [29] The project proponent shall take all precautionary measures during mining operations for conservation and protection of endangered fauna, if any, spotted in the study area. A plan for conservation shall be drawn and approved by the State Wildlife Department. Necessary allocation of funds for implementation of the conservation plan shall be made and the funds so allocated shall be included in the project cost. All the safeguard measures brought out in the wildlife conservation plan so prepared specific to the project site shall be effectively implemented. A copy of action plan may be submitted to the HSPCB and MOEF, Regional Office, Chandigarh within 3 months.
- [30] As envisaged, the Project Proponent shall invest at least an amount of Rs. 3.67 lakh as cost for implementing various environmental protection measures including recurring expenses per year.
- [31] A sum of Rs. 5.83 lakh shall be earmarked by the Project proponent for investment as CSR on socio economic up-liftment activities of the area particularly in the area of habitat, health or education, training programme of rural women & man provide the kit for employment generation. The proposal should contain provision for monthly medical camps, distributions of medicines and improvement in educational facilities in the nearby schools. Details of such activity along with time bound action plan be submitted to HSPCB/SEIAA Haryana before the start of operation.
- [32] Budgetary provision of Rs. 4.90 lakh per year earmarked for the labours working in the Mine for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water,

medical camps and toilets for women, crèche for infants should be made and submitted to HSPCB at the time of CTE/CTO/SEIAA Haryana. The housing facilities should be provided for mining labours.

[33] A Final Mine Closure Plan along with details of corpus fund shall be submitted to the SEIAA well within the stipulated period as prescribed in the minor mineral concession rules 2012.

[34] The project proponent shall ensure that the EC letter as well as the status of compliance of EC conditions and the monitoring data are placed on company's website and displayed at the project site.

[35] The project proponent shall ensure that loading in Trucks do not exceed the norms fixed by the Transport Department as per relevant rules.

[36] The project proponent shall ensure approach roads are widened and strengthened as per requirements fixed by PWD and district administration before the start of the work.

[37] The project proponent shall ensure supply of drinking water through RO.

GENERAL CONDITIONS:

[i] Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

[ii] Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.

[iii] Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.

[iv] Periodic monitoring of ambient air quality shall be carried out for PM₁₀, PM_{2.5}, SO₂ and NO_x monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Haryana State Pollution Control Board (HSPCB). Six monthly reports of the data so collected shall be regularly

submitted to the HSPCB/CPCB including the MOEF, Regional office, Chandigarh.

- [v] Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
- [vi] Occupational health surveillance program of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- [vii] The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the HSPCB and the Regional office of MOEF located at Chandigarh.
- [viii] The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the northern Regional Office of MoEF, the respective Office of CPCB, HSPCB and SEIAA Haryana.
- [ix] The above conditions will be enforced, inter alia, under the provision of the Water (Prevention & Control of Pollution) Act, 1974 the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act 1991 (all amended till date) and rules made hereunder and also any other orders passed by the Honb'le Supreme Court of India/High Court of Haryana and other Court of law relating to the subject matter.
- [x] The Project proponent should inform the public that the project has been accorded Environment Clearance by the SEIAA and copies of the clearance letter are available with the Haryana State Pollution Control Board & SEIAA. This should be advertised within 7 days from the date of issue of the clearance letter at least in two local newspapers that are widely circulated in the region and the copy of the same should be forwarded to SEIAA Haryana. A copy of Environment Clearance conditions shall also be put on project proponent's web site for public awareness.

[xi] All the other statutory clearances such as the approvals for storage of diesel from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (protection) Act, 1972 etc. shall be obtained, as may be applicable, by Project proponent from the competent authority before the start of mining operation.

[xii] That the grant of this EC is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the industry/unit/project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of National Green Tribunal Act, 2010.

-Sd-
Chairman,
State Level Environment Impact
Assessment Authority, Haryana, Panchkula.

Endst. No. SEIAA/HR/2016/109-111

Dated:09.03.2017

A copy of the above is forwarded to the following:

1. The Additional Director (IA Division), MoEF&CC, GoI, Indra Paryavaran Bhavan, Zor bagh Road-New Delhi.
2. The Regional office, Ministry of Environment, Forests & Climate Change, Govt. of India, Bay's no. 24-25, Sector 31-A, Dakshin Marg, Chandigarh.
3. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Pkl.
4. The Director General, Mines & Geology Department Haryana, Chandigarh

Chairman,
State Level Environment Impact
Assessment Authority, Haryana, Panchkula.



HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137

Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Telephone No. – 0172-2577870-73

No. HSPCB/Consent/ : 313100417YAMCTE3968960

Dated:03/04/2017

To

M/s : Elite Mining Corporation
Village Gumthala Jagadhri Yamuna Nagar
YAMUNANAGAR
135001

Sub. : Grant of consent to Establish to M/s Elite Mining Corporation

Please refer to your application received on dated 2017-03-14 in regional office Yamuna Nagar.

With reference to your above application for consent to establish, M/s Elite Mining Corporation is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR/WATER/HWM
Period of consent	03/04/2017 - 02/04/2022
Industry Type	Mining and ore beneficiation
Category	RED
Investment(In Lakh)	515.5
Total Land Area (Sq. meter)	0.0
Total Builtup Area (Sq. meter)	0.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	1.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	00
Domestic Effluent Parameters	
1. BOD	00 micro gram/m ³
Trade Effluent Parameters	
1. BOD	00 micro gram/m ³
Number of stacks	1
Height of stack	
1. Nil	00 meter
Emission parameters	
1. SPM	00 Lts./Day
Capacity of boiler	
1. Nil	00 Ton/hr

Type of Furnace	
1. Nil	00
Type of Fuel	
1. Diesel	00 KL/Day

Regional Officer, Yamuna Nagar
For and be'half of chairman
Haryana State Pollution Control Board

Terms and conditions

1. The industry has declared that the quantity of effluent shall be 21 KL/Day i.e 0KL/Day for Trade Effluent, 20 KL/Day for Cooling, 1 KL/Day for Domestic and the same should not exceed .
2. The above “Consent to Establish” is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act,1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board’s norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.
11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.

13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.

Specific Conditions

That if at any stage the unit will found non complying with the provision of Environment Laws at any stage the CTE granted will be revoked by the Board.

That the unit will comply with all the provisions of Hazardous Waste Rules and will make agreement with Service provider for scientific disposal of HWM.

That the unit will not add any air polluting process/ machinery and also not to add any process which increases water pollution load without prior permission of the Board.

That the unit will not discharge any untreated effluent inside and outside its premises

That the unit will adopt cleaner technology thereby reducing pollution load.

That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act

Other Conditions :

That unit will abide with all the conditions mentioned in the Environmental clearance. 2. That unit will abide by the directions of CPCB/HSPCB/any other competent authority time to time 3. That unit will abide the directions/ orders of Hon'ble Supreme court /High Court/NGT/any other court. 4. That the Project Proponent will abide by the recommendations of the HIGH POWER COMMITTEE CONSTITUTED by the Hon`ble NGT in the OA NO 184 OF 2013 in the case of GURPREET SINGH BAGGA vs MoEF & CC and subjected to final outcome/decision of the case. 5. That the unit will submit the Land Agreement between Farmers and the unit at the time of CTO application. 6. That the unit will obtained the CTO application before starting the Production Activity.

*Regional Officer, Yamuna Nagar
For and on be'half of chairman
Haryana State Pollution Control Board*


HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com
E-mail: hspcb@hry.nic.in

No. HSPCB/Consent/ : 313100422YAMCTO19462942
Dated:14/02/2022
To.

M/s :Elite MiningCorporation
Village Gumthala Jagadhri Yamuna Nagar

Subject: Grant of consent to operate to M/s Elite MiningCorporation.

Please refer to your application no. 19462942 received on dated 2021-12-30 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s Elite MiningCorporation is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	19/04/2022 - 30/09/2024
Industry Type	Mining and ore beneficiation
Category	RED
Investment(In Lakh)	515.5
Total Land Area(Sq. meter)	0.0
Total Builtup Area(Sq. meter)	0.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	5.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	septic Tank provided
2. Trade	00
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. NA	
Emission parameters	
1. SPM	100 mg/m ³
Product Details	

1. River Sand Mining for 21,88,008 TPA @ 30 Trips / dat (912MT/Trip)	Metric Tonnes/day
Capacity of boiler	
1. NA	
Type of Furnace	
1. NA	
Type of Fuel	
1. NA	
Raw Material Details	
River Sand Mining for 21,88,008 TPA @ 30 Trips / dat (912MT/Trip)	Metric Tonnes/Day

*Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE

Specific Conditions :

- 1 Unit will comply the Order of NGT, New Delhi vide Dated 01.06.2016 & 06.06.2016 in the case of the OA NO 184/2013, 176/2016 & 272/2016 in the case of GURPREET SINGH BAGGA vs MoEF & CC.
- 2 Unit if found involved in illegal mining CTO so granted will be revoked .
- 3 Unit will abide the directions/ orders of Hon'ble Supreme court /High Court/NGT/any other court.
- 4 Unit will run and maintain the APCM & green belt.
- 5 The CTO is granted under Water Act 1974/ Air Act 1981 and if any violation reported against the unit at any stage, the closure action as per provisions of section 33 A of Water Act 1974 or 31 A of Air Act 1981 or under other relevant sections will be taken against the unit apart from prosecution against the unit and its partners/ proprietor/ stake holders /responsible person and unit will also be liable to pay the Environmental Compensation for the damage caused to the Environment because the act of omission and commission by the unit.
- 6 Unit will implement the Environment Management plan and will submit the recurring cost involved as per EC Condition and will also submit the detail of 5 persons engaged for implementation of Environment Management Plan.
- 7 Unit will submit the details of permission from CGWA if withdrawing ground water.
- 8 The mining operation shall be restricted to above ground water table and it should not intersect with ground water table.
- 9 The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used.
- 10 Unit will comply with the traffic management plan.
- 11 Unit will do the sufficient no. of plantation as per commitment in EC.

12. That the CTO granted to the unit is valid upto 30.09.2024 (or) date of expiry of Environment Clearance, whichever is earlier.

13 Unit will provide the sufficient no. of sprinklers system and will maintain the same to for dust suppression and unit will also provide dedicated vehicles/tankers for water sprinkling.

14 Unit will comply the various conditions of Environment Clearance.

15 Unit will be liable for Environmental Compensation for any kind of Environment Violation/Damage and non compliance of various conditions of Environment Clearance or CTE/CTO granted.

16. Unit will apply and get extended EC from SEIAA.

*Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board.*



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 593 OF 2023**

IN THE MATTER OF:

MURSALEEN

...APPLICANT

STATE

OF

Versus

HARYANA

&

ORS

...RESPONDENTS

KNOW ALL to whom these present shall come
I Vipin S/O Durga Dutta do hereby appoint
(herein after called by advocate/s) to be my/our Advocate in the above-noted case authorize him:-

**SAURABH RAJPAL, ADVOCATE
D-206, 2ND FLOOR, LAJPAT NAGAR I,
NEW DELHI-110024
E-9971792885**

[Mail-advocatesaurabhrajpal@gmail.com](mailto:advocatesaurabhrajpal@gmail.com)

Mob:-7042700133, 9811104059

To act, appear and plead in the above-noted case in this court or in any other Court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and /or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

The deposit, draw and receive money, cheques, case and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby Agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/We undersigned that I/We or my/our duly authorised agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 21 day of February 2024
Accepted subject to the terms of the fees

Advocate






Client

For ELITE MINING CORPORATION